

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 506/TT/2020**

Date: 9.3.2021

To

Shri. S.S. Raju  
Senior General Manager (Commercial)  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for 2004-09 tariff period, 2009-14 tariff period and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Asset-I: 80 MVAR bus reactor along with Nellore 400 kV bay extension, Asset-II: 315 MVA ICT with cuddapah 400 kV bay extension, Asset-III: 315 MVA ICT with Gooty Extension and IInd 3X167 MVA auto transformer at Kolar and switching arrangement for reactor at Somanahalli, Asset-IV: 315 MVA ICT with Gazuwaka sub-station bay extension, Asset-V: 315 MVA ICT with Munirabad sub-station bay extension and Asset-VI: 315 MVA ICT with Khammam sub-station bay extension under System Strengthening Scheme V in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

### **2004-09 and 2009-14 tariff periods**

- a) Submit the tariff forms in excel format for all assets for 2004-09 (including Form 13) and 2009-14 tariff periods.
2. Submit Investment Approval Copy and RCE copy, as applicable.
3. Confirm whether the petition includes all the assets covered in the transmission

scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.

4. Confirm if all assets are currently in use and if there has been any decapitalization.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)  
Assistant Chief (Legal)